



2026:AHC:3558

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19734 of 2025

Uma Shankar Yadav

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mithilesh Kumar Srivastava
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Sri Mithilesh Kumar Srivastava, learned counsel for the petitioner seeks to withdraw the present writ petition, in which a writ, order or direction has been sought in nature of Mandamus commanding/directing the respondents/concerned authorities to pay the entire salary to the petitioner on the post of Collection Amin in the Regular Tehsil Sadar, District Mirzapur from 26.4.1990 to 2017 in accordance with law; to issue a writ, order or direction in the nature of Mandamus commanding/directing the respondents/concerned authorities to pay the Completion of retirement to the petitioner on the post of Collection Amin in Tehsil Sadar, District Mirzapur in accordance with law; to issue a writ, order or direction in the nature of Mandamus commanding/directing the respondents/concerned authorities to pay the Award of Interest on delayed payment of retiral benefits with delayed payment of Gratuity at the @ 9% per Annum which shall be computed from the dated of retirement till actual payment; and further to issue a writ, order or direction in the nature of Mandamus commanding/directing the respondents/concerned authorities decide the Representation filed by the petitioner dated 18.3.2025, 4-4-2025 (Annexure No. 6 to writ petition) and 14.9.2025 which is still pending may be fixed by this Hon'ble Court during the pendency of the writ petition, on account of inherent defect, with liberty to file afresh.

2. Learned Standing Counsel has no objection to the same.

3. Accordingly, the writ petition is **dismissed as withdrawn** with the aforesaid liberty.

January 7, 2026

N.S.Rathour

(Vikas Budhwar, J.)